

ITEM NO.4

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. No. 4 of 2014 in  
Petition(s) for Special Leave to Appeal (Civil) No(s).25833/2013

(From the judgement and order dated 04/07/2013 in NOM No.140/2013 in WP  
No.2637/2012 of The HIGH COURT OF BOMBAY)

NAVJEEVAN RAHIVASI SRA CHS LTD.& ORS. Petitioner(s)

VERSUS

SLUM REHABILITATION AUTHORITY & ORS. Respondent(s)

(for clarification of Court's order dated 13.01.2014 and  
office report)

I.A. No. 3 of 2014 in  
S.L.P. (Civil) No. 28 of 2014  
(for clarification of Court's order dated 13.01.2014 and  
office report)

Date: 24/02/2014 These IAs were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA  
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Sanjay Parikh, Adv.  
Mr. Altaf Khan, Adv.  
Mr. Bushra Parveen, Adv.  
Mr. a.m. Singh, Adv.  
Ms. N. Vidya, Adv.  
Mr. Pukhrambam Ramesh Kumar, Adv.  
Ms. Mamta Saxena, Adv.

For Respondent(s) Mr. Pallav Shishodia, Sr. Adv.  
Mr. Subrat Birla, Adv.  
Mr. S.C. Birla, Adv.  
Mr. Subhash Chandra Birla, Adv.  
  
Mr. Chirag M. Shroff, Adv  
Ms. Priyanka Rai, Adv.  
  
Mr. Uday B. Dube, Adv  
  
Ms. Aparna Bhat, Adv  
Ms. Tanim Kishore, Adv.

UPON hearing counsel the Court made the following  
O R D E R

I.A. No. 4 of 2014 in S.L.P. (Civil) No. 25833 of 2013  
The order dated 13.01.2014 is very clear and needs no clarification.  
Interlocutory Application No. 4 of 2014 is dismissed with  
cost of Rs. 25,000/- (Rupees Twenty Five Thousand Only).

I.A. No. 3 of 2014 in S.L.P. (Civil) No. 28 of 2014

Interlocutory Application No. 3 of 2014 is dismissed.

|(Rajesh Dham)  
|Court Master

| |(Renuka Sadana)  
| |Court Master

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